

The Greater Hyderabad Municipal Corporation (Amendment) Act, 2011.

Act 4 of 2011

Keyword(s): Hyderabad, Municipal Corporation

Amendments appended: 5 of 2016, 11 of 2017, 3 of 2025

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THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 4] HYDERABAD, SATURDAY, JANUARY 22, 2011.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 20th January, 2011 and the said assent is hereby first published on the 22nd January, 2011 in the Andhra Pradesh Gazette for general information:-

ACT No. 4 OF 2011.

AN ACT FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty first Year of the Republic of India as follows:-

2 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV-B

Short title and

- 1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Amendment) Act, 2011.
- commencement.
 - (2) It shall be deemed to have come into force on the 25th September, 1986.

Amendment of section 5, Act II of 1956.

- 2. In the Greater Hyderabad Municipal Corporation Act, 1955, in section 5, in Explanation (ii), at the end, the following words shall be added, namely:-
- "without reference to the classification but including the creamy layer amongst such Backward Classes of citizens.".

Repeal of Ordinance No. 8 of 2010.

3. The Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2010 is hereby repealed.

A. SHANKAR NARAYANA,

Secretary to Government, Legislative Affairs & Justice, Law Department.

[Price: Rs. 0-60 Paise.



తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 5] HYDERABAD, TUESDAY, APRIL 19, 2016

TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Act of the Telangana Legislature, received the assent of the Governor on the 12th April, 2016 and the said assent is hereby first published on the 19th April, 2016 in the Telangana Gazette for general information.

ACT No. 5 OF 2016

AN ACT FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Amendment) Act, 2016.
[1]

Short title and commence-ment.

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- (2) (i) sections 2, 3 and 6 shall be deemed to have come into force with effect from 04-02-2016;
- (ii) section 4 shall be deemed to have come into force with effect from 07-01-2016;
- (iii) section 5 shall come into force on such date as the Government may by notification appoint;
- (iv) sections 7, 8, 9 and 10 shall be deemed to have come into force with effect from 02-01-2016;
- (v) section 11 shall be deemed to have come into force with effect from 02-11-2015.

Amendment Act II of 1956.

2. In the Greater Hyderabad Municipal Corporation Act, of section 5, 1955 (hereinafter referred to as the principal Act), in section 5, in sub-section (1-A), the words "as on the date of filing of nomination for becoming Member of Legislative Council or on the date of nomination by the Governor, as the case may be" shall be omitted.

Amendment of section 33.

- 3. In the principal Act, in section 33, for clauses (a) to (d), the following shall be substituted, namely,-
- "(a) the last date for making nominations, which shall be a period of not more than three days immediately following the date of publication of the notification under this section whether or not the said days are public holidays;
- (b) the date for the scrutiny of nominations shall be the day immediately following the last date for making nominations whether or not it is a public holiday;
- (c) the date for the withdrawal of candidatures shall be the day immediately following the day of the scrutiny of nominations whether or not it is a public holiday; and

- (d) the date or dates on which a poll shall, if necessary, be taken which or the first of which shall be a date not earlier than the ninth day from the last date for the withdrawal of candidatures.".
- 4. In the principal Act, in Schedule A, in Form-8, for columns 7, 8 and 10, the following shall be substituted, namely,-

Amendment of Schedule A.

- "(7) Number and Name of the word electoral rolls in which the name of the candidate is included.
- (8) Part Number and Serial Number of the candidate in the ward electoral roll.
- (10) Part Number and Serial Number of the proposer in the ward electoral roll concerned.
- In the principal Act, in section 36, after sub-section
 the following sub-section shall be added, namely,-

Amendment of section 36.

- "(9) A candidate may file nominations for more than one ward in the Municipal Corporation, but he/she shall withdraw his/her nominations to all wards except one ward of his/her choice, before the date and time fixed for withdrawal of candidature, failing which, all his/her nominations shall become invalid and shall not be allowed to contest from any ward".
- 6. In the principal Act, in section 40, in sub-section (1), the proviso thereunder shall be omitted.

Amendment of section 40.

7. In the principal Act, in section 124, in clause (c), for the words "fifty lakhs," the words "two crores" shall be substituted.

Amendment of section 124. Amendment of section 124-A

- 8. In the principal Act, in section 124-A,-
- (i) in the marginal heading, for the words "rupees fifty lakhs", the words "rupees two crores" shall be substituted;
- (ii) in the operative portion, for the words "exceeding rupees fifty lakhs but not exceeding rupees two hundred lakhs", the words "exceeding rupees two crores but not exceeding rupees three crores" shall be substituted.

Amendment of section 129.

- 9. In the principal Act, in section 129,-
- (i) in the marginal heading, for the words, "two hundred lakhs:, the words "three crores" shall be substituted:
- (ii) in the opening paragraph, for the words "two hundred lakhs" the words "three crores" shall be substitued;
- (iii) in clause (b), for the words "exceeding rupees two hundred lakhs but not exceeding rupees five hundred lakhs", the words "exceeding rupees three crores but not exceeding rupees six crores" shall be substituted;
- (iv) in clause (c), for the words "exceeds five hundred lakhs", the words "exceeds rupees six crores" shall be substituted.

Amendment of section 202-A.

- In the principal Act, in section 202-A, for subsection (1), the following shall be substituted, namely,-
- "(1) The Government may exempt any residential building occupied by the owner from the property tax where the Annual Rental Value does not exceed Rs. 4,100/- (i.e. Rs. 1,200/- Property tax per annum) subject to condition

that the beneficiaries of exemption shall pay a nominal amount of Rs. 101/- per annum towards property tax."

11. In the principal Act, in section 455-AA, for the expression "as on the date of commencement of the Andhra Pradesh Municipal Laws and Urban Areas (Development) (Second Amendment) Act, 2008" the expression "as on 28-10-2015" shall be substituted.

Amendment of section 455-AA

12. The Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2016 is hereby repealed.

Repeal of Ordinance No. 1 of 2016.

A. SANTHOSH REDDY,
Secretaty to Government,
Legal Affairs, Legislative Affairs & Justice,

Law Department.

Registered No. HSE/49



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తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 11] HYDERABAD, FRIDAY, JANUARY 27, 2017.

TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 23rd January, 2017 and the said assent is hereby first published on the 27th January, 2017 in the Telangana Gazette for general information:—

ACT No. 11 OF 2017

AN ACT FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh year of the Republic of India as follows:-

1.(1) This Act may be called the Greater Hyderabad Municipal Corporation (Second Amendment) Act, 2016.

Short title and commencement.

[1]

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(2) It shall come into force on such date as the State Government may, by notification, appoint.

Substitution of section 452. (Act II of 1956)

2.In the Greater Hyderabad Municipal Corporation Act, 1955 (hereinafter referred to as the principal Act), for section 452, the following shall be substituted, namely,-

"452. Demolition or alteration of the building work unlawfully commenced, carried on or completed and appeal thereon.

(1) If the Commissioner is satisfied that the construction or re-construction of any building or execution of any work as described in section 433 is commenced or carried out contrary to the provisions of the Act or building rules or bye-laws made thereunder, he shall make a provisional order

requiring the person who is constructing or re-constructing such building or executing such work or has constructed or re-constructed such building or executed such work to demolish such unauthorized construction or re-construction or work within a period specified to bring such construction or re-construction of the building or work in conformity with the provisions of the Act or building rules or Bye-laws made thereunder and may also direct that until the said order is complied with, the concerned person shall refrain from proceeding with such construction or reconstruction of the building or work.

- (2) The Commissioner shall serve a copy of the provisional order made under sub-section (1) on such person mentioned in sub-section (1) with a notice requiring him to show cause within a reasonable time to be specified in such notice as to why the order should not be confirmed.
- (3) If the person mentioned in sub-section (1) fails to show cause to the satisfaction of the Commissioner, he may confirm the order with such modification as he thinks

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fit and serve the confirmation order on such person and such order shall be binding on such person; and such person shall be liable for carrying out the requisitions of the Commissioner within the period specified in such confirmation order.

- (4) If within the period specified in such confirmation order, the requisitions contained therein are not carried out by such person the Commissioner may demolish such unauthorized construction or reconstruction or work and the expenses thereof shall be recoverable from the said person.
- (5) Any person aggrieved by an order of the Commissioner made under sub-section (3) may, within fifteen days from the date of receipt of the order prefer an appeal against the order to the Municipal Building Tribunal appointed under section 462-A.
- (6) Where an appeal is preferred under sub-section (5) against an order made under sub-section (3), the Municipal Building Tribunal may stay the enforcement of the order on such terms, and for such period, as it may think fit:

Provided that where the construction or reconstruction of the building or the execution of the work has not been completed at the time of the order made under sub-section (3), no order staying the enforcement of the order made under that sub-section shall be made by the Municipal Building Tribunal unless a surety, sufficient in the opinion of the said Tribunal, has been given by the appellant for not proceeding with such construction or re-construction or work pending the disposal of the appeal.

- (7) Save as provided in this section, no court shall entertain any suit, appeal, application or other proceeding for injunction or other relief against the Commissioner to restrain him from taking any action or making any order in pursuance of the provisions of this section.
- (8) Every order made by the Municipal Building Tribunal on appeal and, subject to such order, the order made by the Commissioner under sub-section (3) shall be final and conclusive.
- (9) Where no appeal has been preferred against an order made by the Commissioner under sub-section (3) or where an order under that sub-section has been confirmed on appeal, whether with or without modification, the person against whom the order has been made shall comply with the order within the period specified therein, or as the case may be, within the period, if any, fixed by the Municipal Building Tribunal on appeal, and on the failure of such person to comply with the order within such period, the Commissioner may himself cause the building or the work to which the order relates to be demolished and the expenses of such demolition shall be recoverable from such person as arrears of property tax under this Act.

Substitution of section 461-A.

3. In the principal Act, for section 461-A, the following shall be substituted, namely,-

"461-A. Powers to seal unauthorised construction/ development of

(1) It shall be lawful for the Commissioner, at any time, before or after making an order for the removal or discontinuance of any unauthorized development or construction under section 461, to make an order

directing the sealing of such development or property or taking the assistance of police, for the purpose of carrying out the provisions of the Act.

- (2) Any person aggrieved by an order of the Commissioner made under sub-section (1) may, within seven days from the date of the order, prefer an appeal against the order to the Municipal Building Tribunal appointed under section 462-A.
- (3) Where an appeal is preferred under sub-section (2) against an order made under sub-section (1), the Municipal Building Tribunal may stay the enforcement of the order on such terms, and for such period, as it may think fit.
- (4) Save as provided in this section, no court shall entertain any suit, appeal, application or other proceeding for injunction or other relief against the Commissioner to restrain him from taking any action or making any order in pursuance of the provisions of this section.
- (5) Every order made by the Municipal Building Tribunal on appeal and, subject to such order, the order made by the Commissioner under sub-section(1) shall be final and conclusive.
- (6) Where no appeal has been preferred against an order made by the Commissioner under sub-section (1) or where an order under that sub-section has been confirmed on appeal, whether with or without modification, the Commissioner shall take action to implement the order made under sub-section(1).
 - (7) No person shall remove such seal except,-
 - (a) Under an order made by the Commissioner, or
- (b) Under an order of the Municipal Building Tribunal on the appeal made in the behalf."

Insertion new section 462-A. 4.In the principal Act, after section 462, the following section shall be inserted, namely,-

"462-A. Municipal Building Tribunal.

(1) The State Government shall appoint a Municipal Building Tribunal or Tribunals (hereinafter referred to in this section as "the Tribunal") to hear and decide appeals arising out

of matters referred to in Section 452 or Section 461-A and to adjudicate the offences relating to contravention of provisions of the Act mentioned in Schedule-U and Schedule-V in respect of Chapter – XII, namely Building Regulations under sections 596 and 597 in accordance with such procedure, and to realize such fees or fines in connection with such appeals as may be prescribed.

- (2) The Tribunal shall consist of a Chairperson and such number of other members, not exceeding eight as the State Government may determine. The members shall consist of judicial members and technical members.
- (3) The Chairperson may constitute one or more Benches, each Bench comprising at least two members one of whom shall be a judicial member and another a technical member.
- (4) The Chairperson or a judicial member shall be a person who is or has been a District Judge.
- (5) A technical member shall be a person who is working in the cadre of Director of Town and Country Planning in Telangana Town Planning Service.
- (6) The Chairperson and the other members of the Tribunal shall be appointed by the State Government for such period, and on such terms and conditions, as the

State Government may determine and shall be paid from the Municipal Fund.

- (7) The State Government may, if it thinks fit, remove for reason of incompetence or misconduct or for any other good or sufficient reason the Chairperson or any other member of the Tribunal.
- (8) The Tribunal shall have an establishment consisting of such officers and other employees, appointed on such terms and conditions, as may be prescribed, and the expenses of the Tribunal shall be paid out of the Municipal Fund.
- (9) The provisions of Part II and Part III of the Limitation Act, 1963 (Central Act No.36 of 1963), relating to appeal shall apply to every appeal preferred under this section.
- (10) No court shall have jurisdiction in any matter for which provision is made in this Chapter for appeal to the Tribunal."
- 5. The amendments made to the Greater Hyderabad Application Municipal Corporation Act, 1955 by section 2 shall extend to and apply to other Municipal Corporations constituted under the provisions of Telangana Municipal Corporations Act, 1994.

of provisions of other Municipal Corporations.

A. SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.

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తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 3] HYDERABAD, SATURDAY, JANUARY 4, 2025.

TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 3rd January, 2025 and the said assent is hereby first published on the 4th January, 2025 in the Telangana Gazette for general information:—

ACT No. 3 OF 2025

AN ACT FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955.

Be it enacted by the Telangana State Legislature in the Seventy-Fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Amendment) Act, 2025.

Short title and commencement.

(2) It shall be deemed to have come into force with effect from 03-10-2024.

Insertion of new section, 374B. 2. In the Greater Hyderabad Municipal Corporation Act, 1955, after section 374-A, the following section shall be inserted, namely,-

Act No. II 1956.

"Power to protect the Assets of the Corporation and the Government.

374-B. Notwithstanding anything contained in this Act, it shall be competent for the Government to empower any officer or agency or authority to exercise any of the powers of the Corporation and the Commissioner vested

in them by or under this Act to protect public assets like roads, drains, public streets, water bodies, open spaces, public parks, etc vested in the Corporation or under State Government and preserve them from any kind of encroachments, in the manner prescribed by the Government as it deems fit from time to time, for the purpose of Disaster Response and Protection of public assets".

Repeal and savings. Ordinance No. 4 of 2024.

- 3. (1) The Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2024 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Greater Hyderabad Municipal Corporation Act, 1955, as amended by the said ordinance, shall be deemed to have done or taken under the corresponding provisions of the said Act, as amended by this Act.

R. THIRUPATHI,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.